



# Kolhapur Municipal Corporation

Post Box No. 33 Pin Code No. 416 002.  
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Out ward No. – Town Planning Department/ W.S. No.1/861/2019

Date:-28/08/2019

To,  
The Registrar,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.

Subject:- Action Taken report in the matter of Original application No. 988 of 2018 in compliance of order dated 03.01.2019.

Reference:-Original Application No. 988 of 2018 submitted by Dr. Balkrishna A. Shelar Vs. State of Maharashtra.

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed the order dated 05/04/2019 as application registered based on complaint submitted by Dr. Balkrishna A. Shelar (in the original application no.988/2018)

Submitting herewith the Report/ Reply on behalf of Kolhapur Municipal Corporation in the matter of Original application no. 988 of 2018 along with Annexure A-1 to A-14.

This is submitted with the approval of Hon'ble Commissioner, Kolhapur Municipal Corporation, Kolhapur.

Submitted for further needful Please.

Yours Faithfully,

(Prasad Gaikwad)

Assistant Director, Town Planning,  
Kolhapur Municipal Corporation.

**BEFORE THE NATIONAL GREEN TRIBUNAL,**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 988/2018**

**IN THE MATTER OF :**

<b>Dr. Balkrishna A. Shelar</b>	<b>Applicant(s)</b>
<b>Versus</b>	
<b>State of Maharashtra</b>	<b>Respondent(s)</b>

**Report/ Reply on behalf of Kolhapur Municipal  
Corporation**

***PAPER BOOK***

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**Before National Green Tribunal  
Principal Bench, New Delhi  
Original Application No.988/2018**

Dr. Balkrishna A. Shelar

Applicant(s)

Versus

State of Maharashtra

Respondent(s)

Report/ Reply on behalf of Kolhapur Municipal  
Corporation

In pursuance of order dated 05/04/2019 of this Hon,ble Tribunal I Shri. Mallinath Kalschetti, Commissioner, Kolhapur Municipal Corporation (KMC) submit as follows-

I am presently working as a Commissioner of KMC since 28 Feb, 2019. After taking charge of KMC I have taken proper and legitimate steps in respect of the issue involved in this matter. As regards to the previous position of the issue involved, I have taken information from the records available in the office and other officers. Accordingly, following are the submissions which are based on the available information and record.

1. That Dr. Balkrishna A. Shelar in the letter dated 20/10/2018 sent to National Green Tribunal, New Delhi, mainly stated about unauthorised constructions in the red zone area. He further mentioned that violation of red zone area has resulted into lot of constructions in the red zone area and problem of massive flooding is at high risk. He has stated that there were lot of loss of life and property in the massive flood in the year 2005-2006. He has thus alleged that there is violation of the red zone area which is becoming cause of massive flooding in Kolhapur City at high risk. He has thus asked for issuing new guidelines according to need of an hour as a preventive measure for massive destruction due to flooding.

2. In the order dated 05/04/2019 this Hon'ble National Green Tribunal passed an order and observed that the Kolhapur Municipal Corporation has failed to demarcate the Red Zone area in coordination with Irrigation Department of Government of Maharashtra. It was also directed KMC to file its compliance report stating remedial steps taken in that respect. It was also asked Commissioner, Kolhapur Municipal Corporation to remain present before this Hon'ble



Tribunal. Accordingly I was present on 16/07/2019.  
Thus, I hereby submit the action taken report.

**A. STEPS TAKEN FOR DEMARCATION OF RED &**

**BLUE LINE.**

It is submitted that Kolhapur Municipal Corporation with a view to finalizing Red and Blue Line in coordination with Irrigation Department of Government of Maharashtra has taken following steps.

a) The Kolhapur Municipal Corporation sent a letters to Irrigation Department (North) Kolhapur since 2005 along with sanctioned development plan (2<sup>nd</sup> Revised) of Kolhapur Municipal Corporation for finalizing Red and Blue line on the said plan. The KMC has sent letter dated 02.04.2019 to the District Collector, Kolhapur explaining various steps taken by KMC to demarcate the red zone area since 2005. Hereto annexed and marked as **Annexure A-1** ( Page no.....) is true translated copy of the letter dated 02.04.2019 written to District Collector, Kolhapur.

b) The KMC also sent a letter dated 18.04.2019 to the Executive Engineer, Irrigation Department, (North), Kolhapur, wherein it has been requested to demarcate red and blue line on the map of the sanctioned (Second Revised) Development Plan. Hereto annexed

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and marked as **Annexure A-2** (page nos.....)

is true translated copy of the letter dated 18.04.2019 addressed to Executive Engineer, Irrigation Department, (North), Kolhapur.

c) The Commissioner Municipal Corporation Kolhapur held meeting with Maharashtra Pollution Control Board officers and Executive Engineers, Irrigation Department, Assistant Director, Town Planning on 18/04/2019 to review of progress of demarcation of red and blue line. KMC is continuously pursuing personally and through letters this matter of demarcation of blue and red line with the irrigation department.

d) The joint meeting with District collector, Kolhapur Regional officer Maharashtra Pollution Control Board Kolhapur, Executive Engineer Irrigation Department Kolhapur (North), Assistant Director Town Planning was held by District Collector, Kolhapur on 10.07.2019. In the said meeting Executive Engineer informed that the report and map of demarcation of red line and blue line plans were submitted to Chief Engineer, Irrigation Department, Pune for final sanction on 27.03.2019. Further, the said report was



sent for verification by Department of Civil Engineering, Indian Institute of Technology (IIT), Mumbai and after its verification it was forwarded to the Government for further action. As the issue of demarcation of red and blue line pertains to the Irrigation Department and as it requires detailed scientific study, it took some time to finalise the same. Thus, it is humbly submitted that there is no any delay on the part of KMC in finalising red and blue line.

e) Executive Engineer Irrigation Department (North) Kolhapur vide letter no.301 on 14/01/2019 communicated that the map having flood lines of year 1984, 1989 and 2005 are shown in Blue, Red and Green colour respectively. In the said letter it was further stated that these lines are only "Observed flood levels" and on the basis of local enquiry and not by scientific study. It was also informed that while sanctioning development permission, precaution should be taken that there should not be any violation of the guidelines dated 03/05/2018 given by Irrigation Department and those development permissions should be subject to finalisation of red and blue line by

Irrigation Department. Hereto annexed and marked as

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**Annexure A-3** (page nos.....) is true translated copy of the letter dated 14.01.2019 by Deputy Executive Engineer, Irrigation Department, Kolhapur (North).

f) Irrigation Department, Government of Maharashtra has issued two Government Resolutions dated 10.07.2019 and 25.07.2019 wherein guidelines were passed till finalisation of the demarcation of red and blue line. Hereto annexed and marked as **Annexure A-4** (page nos.....) is true translated copy of the GR dated 10.07.2019 and **Annexure A-5** (page nos.....) is true translated copy of the GR dated 25.07.2019.

g) Kolhapur Municipal Corporation has stopped issuing building permission vide letter dated 12/07/2019 until Irrigation Department provides final blue and red line map. Hereto annexed and marked as **Annexure A-6** (page nos.....) is true translated copy of the letter dated 12.07.2019.

Also Kolhapur Municipal Corporation has given the stay to the development permission which has been already sanctioned and also stopped ongoing constructions and plinth checking and occupancy

certificate vide letter dated 9/8/2019 in restricted zone till the final demarcation of blue line by the Irrigation Department. Hereto annexed and marked as **Annexure A- 6.1** (page nos.....) Kolhapur Municipal Corporation conducted survey of existing development in restricted zone by drone.

h) The KMC had also held joint meeting with the officers of Irrigation Department on 10/08/2019 and requested to speed up the demarcation of final blue line. In response to the said meeting the executive Engineer Kolhapur Irrigation Department (North) by its letter dated 11/08/2019 informed that the work of demarcating flood line is at the final stage as the proposal is pending with Chief Engineer, Irrigation, Pune for further action. Hereto annexed and marked as **Annexure A- 7** (page nos.....) is true translated copy of the letter dated 11.08.2019.

i) It is humbly submitted that the KMC has taken continuous follow up for demarcation and finalisation of red and blue line since 2005 up to 14/08/20019. For the sake of brevity and the convenience the letters and documents showing recent communications and steps taken are annexed for ready reference.

**B. PROCEDURE FOLLOWED FOR SANCTIONING****BUILDING PERMISSIONS.**

It is submitted that KMC has taken all precaution while sanctioning building permission. Although demarcation of the red line and blue line is not subject matter of the KMC, it has taken all the precautionary and preventive measures. Following are the steps taken by the KMC.

a. It is submitted that Development Plan (second revision) for Kolhapur was sanctioned on 18.12.1999 and it came into force on 01.02.2000 and 15.03.2001. On the said plan blue line has been shown. The area between river bank and blue line included as agriculture zone and is no development zone. In 2005 Panchganga river had massive flood and low-laying area under submerged. Thereafter, the irrigation department has shown three different High Flood Lines on the map of the sanctioned Development Plan and submitted it to the KMC. 1984 flood shown in Blue Colour, 1989 flood shown in Red Colour and 2005 flood shown in Green Colour.

b. As per sanctioned Development plan (2<sup>nd</sup> revision) blue line is shown on plan i.e. prohibitive Line.

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After massive flood in the year 2005, Kolhapur Municipal Corporation has appointed 9 Members Expert committee on 26/08/2005. After detailed study and discussion, the committee submitted the report to General Body of Kolhapur Municipal Corporation. Accordingly, Resolution No.583 dated 19/05/2007 was passed to submit the proposal under section 37 of the MR &TP ACT 1966 to modify the Development Control Rules (DCR). Hereto annexed and marked as **Annexure**



**A-8** (page nos.....) is true translated copy of the Resolution no. 583 dated 19.05.2007 passed by Kolhapur Municipal Corporation.

c. By letter dated 16.07.2010 KMC has sent proposal for modification in the map of sanctioned Development Plan and Development Control Rules. Hereto annexed and marked as **Annexure A-9** (page nos.....) is true translated copy of the letter dated 16.07.2010.

d. However, for the wide public interest and rules recommended by committee, the then Municipal commissioner has issued circular to sanction Development permissions as per recommendations of expert committee i.e. in

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restrictive Zone with plinth level 0.60 mtr. above the high flood line if the plinth is 1.50 mtr above surrounding ground level then stilt floor shall be mandatory. **(A-9)**

In the mean while Government of Maharashtra has sanctioned Bye-laws for "D" class Municipal corporations on 29/09/2016. Accordingly the rule no. 22.3 provides for Construction within blue and red flood line in rule no. 22.3.



**Construction within blue and red flood line -**

i) Area between the river bank and blue flood line (Flood line towards the river bank) shall be prohibited zone for any construction except parking, open vegetable market with otta type construction, garden, open space, cremation and burial ground, public toilet or like uses, provided the land is feasible for such development.

Provided further that redevelopment of the existing authorised properties within river bank and blue flood line, may be permitted at a

height of 0.45 m. above red flood line level subject to NOC from Irrigation Department.

ii) Area between blue flood line and red flood line shall be restrictive zone for the purposes of construction. The construction within this area may be permitted at a height of 0.45 m. above the red flood line level.

e. Thereafter, KMC is following above mentioned rule for building permissions within restrictive zone. Hereto annexed and marked as **Annexure A-10** (page nos.....) is true copy of the Rule 22.3 of D class Municipal Corporation DCR.

### **C. POINT OF UNAUTHORISED CONSTRUCTION**

a. It is humbly submitted that, in the action taken report of Maharashtra Pollution Control Board it is stated that the sub divisional officer Karveer conducted preliminary survey and found approximately 257 unauthorised constructions within the limits of red zone near Panchaganga river. However it is stated that the said observation is not as per the factual situation. Factually most of the construction are as per due permissions from KMC and some constructions

are without permissions. So as to have its correct idea the necessary chart is enclosed.

b. It is further stated that a joint survey by the representatives of SDO and officers of KMC were conducted. Out of 257 alleged unauthorised constructions in Karveer Circle following facts were observed-

i. 67 Building permissions are given as per Development Control Rules.

ii. 33 Plots and structures are regularised under Gunthewari Regulation Act 2001.

iii. 52 Open Plots.

iv. 53 Structures are old.

v. In respect of 20 unauthorised constructions on 12 plots the Kolhapur Municipal Corporation has issued notices u/s 53 of Maharashtra Regional and Town Planning Act 1966.

vi. 40 properties are out of restrictive zone.

Hereto annexed and marked as **Annexure**

**A-11** (page nos.....) is true copy of charts showing correct classification of the alleged unauthorized construction. The same

chart was signed by Junior Engineer, KMC,

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on this page. **Nil**

Deputy City Planner, KMC, Talathi and Circle Officer of Kasaba Karvir and Kasaba Bawada.

c. In another report submitted by Circle Officer, Bawada, the status of unauthorised constructions is as follows.

i. On the Eastern side of National Highway No.4 Kolhapur Municipal Corporation has issued Notices U/S 478 of Bombay Municipal Corporations Act and Section (53) of Maharashtra Regional Town Planning Act 1966 to 127 unauthorised constructions in the agricultural and Non Development Zone. However, affected persons have filed Writ Petition No. 6003/2014 to the Mumbai High Court. Hon'ble High Court had dismissed the writ petition. Thereafter petitioners (affected persons) filed Special Leave Petition No. 10001/2018 before Hon'ble Supreme Court of India. In the said matter Hon'ble Supreme Court granted interim relief of status-quo and the said petition is still pending before Hon'ble Supreme Court of India. Hereto annexed and marked as **Annexure A-12** (page

Nil  
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nos.....) is true copy of the order dated 03.05.2018 passed in SLP No. 10001 of 2018.

**D. REMEDIAL MEASURES WERE TAKEN AS**

**DETAILED BELOW:-**

1. The Kolhapur Municipal Corporation supplies 120 M.L.D. drinking water to the city out of which 96 M.L.D. sewage is daily generated. The sewage collected through drainage line to Jayanti Nala and Dudhali Nala pumping station. At present there are 12 Nalas out of which Jayanti Nala and Dudhali Nala are the main source of sewage generation in Kolhapur city. Following actions are taken by KMC for treatment of Sewage.
  - a. Around 96 MLD sewage generates in the Kolhapur City. Out of 96 MLD the KMC treats around 73 MLD sewage through various Sewage Treatment Plants (STP) such as Jayanti Nala through Kasaba Bawada STP (55MLD), Dudhali Nala through Dudhali STP (17 MLD), Old Budhwar Nala (0.77 MLD) and CPR Nala (0.46 MLD) through Kasaba Bawada STP.
  - b. Remaining 23 MLD sewage waste is proposed to be

attended as follows.

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- i. Work of diversion of Line Bazar Nala (5.5 MLD) towards Kasaba Bawada STP is in progress and will be completed by September, 2019.
- ii. Work of diversion of Bapat camp Nala (11.5MLD) towards Kasaba Bawada STP is in progress and will be completed by October, 2019.
- iii. Remaining 6 Nallas (Lakshtheerth, Rajhans, Raman mala, Dream world, Kasaba Bawada, and Veetbhatti Nala) which has a total sewage around 6 MLD will be diverted to above mentioned STPs by May 2020. It is submitted that KMC has been sanctioned grant under Amrut scheme by Central Government and the work of Kasaba Bawada Nala will be completed under the said scheme. KMC has already initiated the procedure for the same.
- c. Thus it is submitted that out of 96 MLD sewage, till today, around 73 MLD sewage has been treated in existing STPs and 17 MLD sewage will be treated by October, 2019. Thus out of 96 MLD sewage total of 90 MLD sewage will be treated by October 2019. As per the timeline it is expected to treat total 96 MLD sewage by May, 2020.



Hereto annexed and marked as **Annexure A-**

**13** (page nos.....) is chart showing actual status of Various STPs.

d. Out of the total 96 mld sewage generated 73.23 mld sewage is treated at Bawada and Dudhali STPs. The remaining 22.77 mld sewage flows from small nalas and treated online by means of constructing dry stone bunds and finally disinfecting it by means of applying bleaching powder dose.

2. It is further stated that as per the direction dated 25.04.2019 by MPCB, the KMC has deposited the amount in the separate account and had accordingly doing the needful in that respect. Presently the said fund is of sizable nature having deposit of amount of Rs.80,60,000/-. However, the said amount is collected so as to have a fund to be utilised for further preventive and protective actions if and when necessary. It is submitted that vide letter dated 16.08.2019, Regional Officer, MPCB, Kolhapur informed KMC that the amount of 2.60 lacs is towards untreated sewage effluent. It was observed in the said letter that KMC is treating 73.23 MLD at present. Considering remaining 22.77 MLD untreated sewage <sup>N<sup>d</sup></sup>



the remedial cost was reduced to 2,27,700/- per day. Hereto annexed and marked as **Annexure A-14** (page nos.....) is true copy of the letter dated 16.08.2019 by Regional Officer, MPCB, board, Kolhapur.

3. Thus, as per the statement of MPCB the amount of Rs. 2.60 lacs per day is about untreated sewage. It is therefore submitted that this amount is not related with the unauthorised construction abutting to Panchanaga River.

4. Commissioner of Kolhapur Municipal Corporation vide Circular No. Environment/ Vashi/ 46/2019 dated 31/07/2019 constituted the committee to control and effective implementation and to execute remedial steps effectively. The said committee consist of following members

Sr.No	Designation	
1	Additional Commissioner	President
2	Assistant Director Town planning	Member
3	City Engineer	Member
4	Health Officer	Member
5	Husbandary Medical Officer	Member

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6	Environmental Engineer	Member
7	Chief Sanitary Inspector	Member
8	Environmental Expert (Swachha Bharat Mission)	Member
9	Environmental Officer	Coordinator

Environmentalist Shri. Mr. Uday Gaikwad and

Regional officer, MPCB Shri. Gaikwad will guide this committee. This committee will submit their monthly report to City Level Monitoring Committee.

### **Public Participation and Awareness for River**

#### **Pollution control**

Since April 2019 Kolhapur Municipal Corporation has initiated cleanliness Drive 'Swachata Abhiyan' with participation of people, to clean up nalas and lakes. This programme has been executed continuously for 18 consecutive Sundays and days other than Sunday. Citizens of Kolhapur, Employees of KMC, Social Activists, Corporators and other representatives of people, Govt. Officials and NGOs contributed towards cleaning of the Jayanti nala and Rankala lake area. With aegis of all these people Jayanti nala of about 7km was cleaned. About 1934 tonnes of silt and plastic waste was removed from Jayanti nala. It was helped in free flow of water. The



silt and water hyacinth (Jalparmi) from Rankala Lake has also been removed which helped in increasing storage.

In view of above action taken it is humbly submitted that the KMC has taken all possible and necessary precautions to keep away Panchaganga River from pollution. The finalisation of Red and blue line is at final stage with the State Government. The Principal Secretary, Urban Development department has reviewed the papers and issued instructions to the KMC regarding remedial measures.

The Principal Secretary, Urban Development department is also following up with the Irrigation Department for expeditious demarcation of blue and red flood lines. Thus, it is humbly submitted that this report and factual situation should be taken on record and no action be taken against KMC.

It is submitted that the KMC is filing the true translation of Annexure A-1 to A-9 which are in Marathi language and the same are translated in English by the competent translator.

Place: \_\_\_\_\_

Date: \_\_\_\_\_



(KMC)

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**VERIFICATION**

Verified at Kolhapur dated this 26 of August, 2019 that I Shri. Mallinath Kalshetti, Commissioner, Kolhapur Municipal Corporation (KMC), age 58 adult, R/o Kolhapur solemnly state that the above mentioned information is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: Kolhapur.

Date: 26/08/2019.



KMC



Solemnly affirmed before me  
by Mallinath Kalshetti To day at Kol.  
Who is indentified before me  
by Shesad S. Jambhale.  
Whom I Personally Know  
This 26 day of Aug 2019.

**BEFORE ME**  


**ARUN VASANTRAO PATIL**  
B.A.L.L.B., D.P.P., D.C. & A.  
Advocate & Notary  
4, First Floor, 218B, C, Tara Chambers  
no. Sherada Cafe / Lodge, Laxminagar,  
**KOLHAPUR, MAH. 416012**

**26 AUG 2019**

**Notary Regt. Sr. No. 10314/2019**



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Annexure A-1

Out ward no. TP/Ws1/3169/2019

Date- 2/4/2019

To,  
Hon'ble Collector,  
Kolhapur.

Subject :- Application No. 988/2018 filed in National Green Tribunal.  
Reference :- The direction in meeting with Hon'ble Collector dated 27/03/2019.

An application has been filed by Mr. Balkrishna Shelar to National Green Tribunal, New Delhi, bearing no. 988/2018 in respect of constructions being made in 'Punchaganga' River, nearby area in Kolhapur City. A committee presided Hon'ble Collector, Kolhapur held meeting dated 27/03/2019, for the said meeting many officers of various departments were present. In the said meeting Hon'ble Collector issued direction to give written submission in respect of permission given for development in Restrictive Zone & prohibitive zone in writing. Accordingly report of Corporation is as under -

The Urban Development Department of the Government of Maharashtra has partly sanctioned second revised development scheme by its notification no. TPS/2192/2368/CR-135/92/GD-13, dated 18/12/1999 and implemented from 01/02/2000. The development scheme for remaining part was finally sanctioned by notification no. TPS/CR-135/92A, dated 25/01/2001 and implemented from 15/03/2001.

There was flood in the year 2005 & taking into consideration the flood level at that time in Kolhapur City area, restrictive zone (Red Zone) was determined and a regulation was framed in respect of giving permission in such red zone. The chronological facts are stated as under.

In the year 1989 & 2005 at the time of heavy flood the Irrigation Department of Maharashtra Government fixed maximum water level 50ft. 6inch & 49ft. 6 inches respectively in those years.

The Commissioner Corporation had forwarded a proposal after floods in 1982 and 2005 to declared the area upto flood line as No development zone as per provision of the sanction 37 of MRTTP Act 1966. The said proposal was rejected by resolution no. 673, dated 18/08/2005 and it was resolved that an expert committee to be formed for situation in respect of development in prohibitive line and restrictive line and in respect of development in various cities like Mumbai, Pune, Nashik, Sangli etc. in such area. It was resolved that report of such expert committee be put forth to the general meeting.

Accordingly by order dated 26/08/2005 the Commissioner KMC formed Committee of 10 persons.

The said expert committee has availed a map showing restrictive flood line on 29/07/2005. The committee has studied whether development is possible in such restrictive zone & for which what precautions area necessary & also made survey of the flood sites and submitted regulation for Red Zone to the Corporation.

The General Body resolved resolution no. 583, dated 19/05/2007 to the effect that the regulations made by the expert committee as per their report be incorporated in development control regulation by effecting minor modification u/s 37 of the M.R.T.P. Act, 1966.

As per the provision aforesaid all the legal stipulated prescribed procedure was completed & General Body has passed resolution no. 36 dated 29/12/2009 and sent the same for final sanction of the Government on 16/06/2010.

In consideration of benefit of public at large it was found necessary to implement the regulation mentioned in schedule Y for red zone, the Commissioner issued circular bearing no. 15/07 dated 19/05/2007 and 16/07 dated 19/05/2007. Accordingly before 29/09/2016 the permission were granted as per provision of schedule Y of Red Zone regulations aforesaid

Accordingly the number of tenements were reduced per hectare. Accordingly the number of 250 tenements per hectare as per 1999 development regulation was reduced to 200 tenements per hectare.

While giving such permission for the residential purpose, it was made mandatory to keep plinth level about 0.6 meter height above maximum flood level, for multi-storied buildings for commercial/residential purposes its was ordered to have 3 meter. heighted stilt floor above land level and the said stilt floor was ordered to be kept for non habitable purpose, for temporary parking & public toilet & accordingly the development permission was given. Before occupation it was directed to have life 1 jacket per 100 sq.mtr. construction & primary health facility. The copy of the red zone regulation is annexed for information.

But Govt. of Maharashtra has implemented Development Control & Promotional Regulation for D class corporations from 27/09/2016 & is binding on Kolhapur Municipal Corporation. According to D class Development control regulation rule no. 22.3 construction within blue & red flood line, has incorporated provisions regarding for giving development permission. According to these provision the Corporation is giving development permission.

At present as per rule 22.3 of the Development Control Regulation for D class Corporations sanctioned by Govt. the plinth level at 0.45meter above maximum flood line is to be directed for giving permission. Accordingly development permissions are given from 29/09/2016. Before that date the permission were given as per regulations directed in Red Zone and these permissions are legal. Annexed herewith the copy of said regulation for information.

- Hence submitted the factual position.

Yours

-sd-  
A.D.T.P.

Kolhapur Municipal Corporation.

Copy to -

- 1) Commissioner, KMC.
- 2) Divisional officer, Pollution Control Board, Kolhapur.



परधान्नी अनुसूच्य करतांना रेडझोन नियमावली तयार करणेत आलेली आहे. या रेडझोन बाबतचा घटनाक्रम खालील प्रमाणे नमूद केलेला आहे.

सन १९८९ व २००५ मध्ये अभुतपूर्व महापुरावेळी महाराष्ट्र शासनाच्या पाटबंधारे विभागाने राजाराम बंधारा येथील कमाल पुर अनुक्रमे ५० फुट ६ इंच व सन २००५ वेंळी ४९ फुट ६ इंच अशी नोंदवलेली होती.

सन १९८९ व २००५ मधील पुर परिस्थितीमुळे उदभयलेल्या शहरातील जलमय क्षेत्राबाबत मा.आयुक्त,कोल्हापूर महानगरपालिका यांनी महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ मधील कलम ३७ अन्वये मा.महासभेपुढे सन १९८९ सालच्या पुरवेचे पर्यतच्या क्षेत्राचा समावेश ना विकास क्षेत्रात करावा यासाठी प्रस्ताव सादर केला होता. त्यावर मा.महासभेत ठराव क्रं.६७३ दिनांक १८/०८/२००५ नुसार ना मंजूर करून पुर प्रतिबंध रेषा व महत्तम पुर रेषा यामधील क्षेत्रामध्ये बांधकाम करणे संदर्भाने व अशा पुररेषेच्या संदर्भाने महाराष्ट्रातील मुंबई,पुणे,नाशिक,सांगली इ. शहराच्या नागरी वस्तीमध्ये आलेल्या पुर व त्या संदर्भाने काणती परिस्थिती अग्रे याचा व कोल्हापूर शहरातील पुरपरिस्थितीच्या संवधाने अभ्यास करणेसाठी तज्ञ समिती नेमून अशा तज्ञसमितीच्या अहवाल सर्वसाधारण मा.महासभेपुढे सादर करावा असा ठराव मंजूर केला होता.

मा.सर्वसाधारण सभेच्या ठरावानुसार मा.आयुक्त,कोल्हापूर महानगरपालिका यांनी दिनांक २६/०८/२००५ रोजीच्या आवेशाने १० जणांची तज्ञ समिती गठीत केली.

सादर तज्ञ समितीने पाटबंधारे खातेकडून दिनांक २९/०७/२००५ रोजी महत्तम पुररेषा दर्शविणारा नकाशा प्राप्त करून घेतला त्यानुसार निर्बंधीत क्षेत्रामध्ये विकास करणे योग्य आहे काय? असल्यास कोणकोणत्या प्रतिबंधक उपाययोजना लागू राहिल याचा अभ्यास करून व शहरामध्ये आलेल्या पुराच्या पाण्याचा प्रत्यक्ष जागेवर सडें करून रेडझोनची नियमावली कोल्हापूर महानगरपालिकेस सादर केली.

तज्ञ समितीने सादर केलेल्या अहवालाप्रमाणे व तज्ञ समितीने तयार केलेली रेडझोनच्या नियमावलीचा समावेश मंजूर विकास नियंत्रण नियमावलीमध्ये करणेसाठी महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ चे कलम ३७ नुसार फेरफाराचा प्रस्ताव सुलू करण्यासाठी मा.महासभा ठराव क्रं.५८३ दिनांक १९/०५/२००७ अन्वये मान्यता झालेली होती.

मा.सर्वसाधारण सभेच्या मान्यतेनुसार उक्त अधिनियमाचे कलम ३७ अन्वये आवश्यक ती वैधानिक कार्यवाही पूर्ण करून सादर फेरफार प्रस्ताव मा.सर्व साधारण सभा ठराव क्रं.३६ दिनांक २९/१२/२००९ चे मान्यतेप्रमाणे शासनाच्या अंतिम मंजूरीसाठी दिनांक १६/०६/२०१० रोजी सादर केला आहे.

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तथापि सदर नियमांची अम्मलबजावणी व्यापक जनहिताच्या दृष्टिने तात्काळ सुरु करणे आवश्यक असलेने उक्त तज्ञ समीतीने सादर केलेल्या रेड्डोने नियमावलीमधील परिशिष्ट 'घ' प्रमाणे सदर नियंत्रीत क्षेत्रामध्ये कोणतीही विकास परवानगी देण्यास मा.आयुक्तसौी यांचे जा.क्र.१५/०७ दि.१९/०५/२००७ चे परिपत्रक व जा.क्र.१६/०७ दि.१९/०५/२००७ चे आदेश झालेले होते, त्यानुसार दिनांक २९/०९/२०१६ पुर्वी उक्त रेड्डोने नियमावली मधील परिशिष्ट 'घ' मधील नमुद तरतुदीनुसार विकास परवानगी अनुज्ञेय करणेत येत होती. या अनुषंगाने प्रति हेक्टर अनुज्ञेय करणेत येणाऱ्या टेनामेंटची संख्या कमी करणेत आली होती. त्यानुसार सन १९९९ विकास नियंत्रण नियमावलीमध्ये प्रति हेक्टर २५० टेनामेंटस अनुज्ञेय असणारी संख्या या निर्बंधित क्षेत्रामध्ये २०० प्रति हेक्टर इतकी नियंत्रीत करणेत आली आहे.

उक्त विकास परवानगी देताना रहिवास सदनिकाकरिता महत्तम पुररपेवय ०.६ मिटर उंचीवर प्रस्तावित बांधकामाचा जोता ठेवणे बंधनकारक करणेत येवून वाणिज्य/रहियाम वापराच्या, बहुमजली अपार्टमेंट सदृश सदनिकाकरिता मुळ जमिन पातळीचे वर ३ मिटर उंचीने स्टॅलिट मजला प्रस्तावित करून त्यावर सदनिका अथवा वाणिज्य वापर असा हेर्बाटॅबल वापर दर्शवून स्टॅलिट ब्लोअर हा कायम स्वरुपी खुला ठेवणे व त्याच्या मध्ये फक्त नॉन-हॅबिटेबल तालपूरते स्वरुपाचे वापर जसे वाहन तळ पकीक टॉयलेट असे आस्थावी स्वरुपाचे वापर अनुज्ञेय करणेत येवून विकास परवानगी अनुज्ञेय येत होती. त्याचप्रमाणे मांगबट्या पुर्वी इमारतीचे सांबंजनिक वापराचे विक्राणी प्रांते १०० चौ.मी.बांधकाम क्षेत्राकरिता १ लार्डक जॅकेट व प्राथमिक उपचार सुविधा करणे इत्यादीची पूर्तता करून घेवून विकास परवानगी अनुज्ञेय करणेत येत होती. सोबत तत्कालीन रेड्डोने नियमावली प्रत माहितीसय सादर केली आहे.

तथापि महाराष्ट्र शासनाने राज्यतील "डु" वर्ग महानगरपालिका करिता "डु" वर्ग विकास नियंत्रण व प्रोत्सहनात्मक नियमावली दिनांक २९/९/२०१६ रोजीने लागू केली असून तीची अम्मलबजावणी करणे कोल्हापूर महानगरपालिकेस बंधनकारक आहे. उक्त "डु" वर्ग विकास नियंत्रण नियमावलीतील नियम क्र.२२.३ Construction within blue and red flood line मध्ये अशा निर्बंधित क्षेत्रामध्ये विकास परवानगी देणेकरिता तरतुदी नमुद असून उक्त तरतुदीनुसार कोल्हापूर महानगरपालिके मार्फत, निर्बंधित क्षेत्रा मधील विकास परवानगी साठी प्राप्त होणाऱ्या प्रकरणा मध्ये विकास परवानगी अनुज्ञेय करणेची कार्यवाही करणेत येते.

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संदर्भस्थितीत शासन मजूर "डू" वर्ग विकास नियंत्रण नियमावलीतील विवम क्र.२२.३ तरतुदी प्रमाणे प्रतिबंधीत क्षेत्रामध्ये (रेडझोन) रहिवास वापराच्या सदनिकाकरिता महत्तम पुरेशेवर ०.४५ मिटर करती जोता लेयल स्थापित करून विकास परवानगी देणे बाबत तरतुद आहे.सदरच्या नियमावलीतील तरतुदीप्रमाणे दि.२९/९/२०१६ पासून विकास परवानग्या दिल्या जात आहेत. तसेही तत्कालिन विकास नियंत्रण नियमावली च रेड झोन नियमावलीतील तरतुदीप्रमाणे विकास परवानगी देणे कामी कार्यवाही ठेवणेत आलेली आहे ती कार्यदेशीर आहे. सोबत उक्त नियमावली मधील नियमाची प्रत माहितीसब सादर केलेली आहे.

वरिल प्रमाणे वस्तुस्थिती सविनय सादर.

*P. Anahajan*  
सहाय्यक संचालक उभाररचना  
कोल्हापूर महानगरपालिका

प्रत माहितीसब :

- १) मा.आयुक्तसो, कोल्हापूर महानगरपालिका यांना सविनय सादर.
- २) मा.प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर.

o/c

Out Ward No. / TP/ WS/ 1/99/2019 Dated 18/04/2019

To,  
Executive Engineer,  
Kolhapur Irrigation Department (North)  
Kolhapur.

Subject :-Application No.988/2018 filed in National Green Tribunal.

Reference :-1) Direction of Hon.collector kolhapur in meeting dated 27/03/2019.

- 2) Your letter dated on 11/01/2019 received on 11/01/2019.
- 3) Our letter outward no.1/3169/2019 dated 02/04/2019.
- 4) Letter of Maharashtra Pollution Control Board to us dated 11/04/2019.  
received on 16/04/2019.

Shri. Balkrishna A. Shelar has filed an application bearing no.988/2018 with National Green Tribunal, New Delhi in respect of the construction situated near Panchganga River,Kolhapur.

A committee presided over by Hon'ble Collector, had a meeting dated 23/03/2019 and for the said meeting various officers of different departments were present. In the said meeting Hon'ble Collector order to tender written submission in respect of development permission pertaining to the development in restrictive zone and prohibitive zone near Panchganga River by KMC. Accordingly the corporation has given report to Hon'ble collector vide ref.no.3.

According to letter ref. No. 2 annexing copy of the order of the National Green Tribunal, it has been stated that the delay is causing to finalised affected area by cooperating Irrigation Department. According to letter ref.no. 2, it has been learnt that the work of finalising the red and blue line is in progress after technical and scientific study. It is also informed that old flood levels may not be taken into consideration. It is also notified that while giving development permission provision of guidelines of the govt.dated 3/05/2018 must not be violated as a precaution. It is also stated in aforesaid letter that the permission should be given subject to fixation of red and blue line.

KMC has supplied to your dept. Copy of second revised sanctioned development plan. Please supply to us same map by demarcating red and blue lines thereon at the earliest. So that permission for development can be issued by following govt. Guidelines and D class development control and Promotional regulation by this department.

-sd-

Commissioner  
Kolhapur Municipal Corporation





## कोल्हापूर महानगरपालिका

पोस्ट बॉक्स नं. ३३, पिन कोड नं. - ४१६ ००२.

फोन नं.-बी.बी.एस. बोर्ड २५४०२११ ते २५४०२१८ व २५४०२१९

जायक क्र. - नगररचना विभाग/वशि/१/८८/२०१९. दिनांक - १८/०४/२०१९.

प्रति,  
कार्यकारी अभियंता,  
कोल्हापूर पाटबंधारे विभाग(उत्तर)  
कोल्हापूर.

विषय : केंद्रीय हरित लवाद प्राधिकरणातील दायदल अर्ज क्र.१८८/२०१८  
बाबत.

- संदर्भ : १) मा.जिल्हाधिकारी, कोल्हापूर यांचे दि.२७/३/२०१९ रोजीच्या बैठकीतील सूचना.  
२) आपले विभागाचे दि.११/०१/२०१९ रोजीचे (दि.१४/०१/२०१९ रोजी प्राप्त) पत्र.  
३) इकोडॉल विभागाचे जा.क्र.१/३१६९/२०१९ दि.०२/०४/२०१९ रोजीचे पत्र.  
४) महाराष्ट्र प्रदूषण नियंत्रण मंडळाचे इकोडॉल कार्यालयस प्राप्त दि.११/४/२०१९ रोजीचे (दि.१६/०४/२०१९ रोजी प्राप्त) पत्र.

कोल्हापूर शहरातील पंचगंगा नदी लगत असणाऱ्या क्षेत्रांमध्ये होत असणाऱ्या बांधकाम अनुषंगाने मा.केंद्रीय हरित लवाद प्राधिकरण नदी विल्लो पाचवेकडे श्री.बाळकृष्ण प.शेलार यांनी अर्ज क्र.१८८/२०१८ अन्वये तक्रार अर्ज दाखल केला आहे. या अनुषंगाने प्रशासनाचे म्हणणे दाखल करण्याकामी मा.जिल्हाधिकारी, कोल्हापूर यांचे अध्यक्षते खाली स्थापित करणेत आलेल्या समितीची दि.२७/३/२०१९ रोजी बैठक पार पडली सदर बैठकीस संबंधीत विविध खात्याचे अधिकारी उपस्थित होते. सदर बैठकी मध्ये मा.जिल्हाधिकारी यांनी पंचगंगा नदी लगतच्या परिसरातील निबंधीत क्षेत्र (Restrictive Zone) व निबंध क्षेत्राच्या (prohibitive Zone) अनुषंगाने कोल्हापूर महानगरपालिकेकडून दिल्या जात असलेल्या विकास परवानगी बाबत लेखी म्हणणे सादर करण्याचे आदेश दिले होते. त्याप्रमाणे महानगरपालिकेने वरील संदर्भ क्र.३ अन्वये अहवाल मा.जिल्हाधिकारी यांना सादर केलेला आहे.

महाराष्ट्र राज्य प्रदूषण नियंत्रण मंडळाने वरील मर्यामित पत्र क्र.२ धनश्र गांधीय हरित प्राधिकरणाच्या निकालाची प्रत जोडून महानगरे पुरेशेत बांधीत क्षेत्राची पाटबंधारे विभागाची समन्य कळव निश्चीती करण्यास विलंब होत असल्याचे नमूद केलेले आहे. वरील संदर्भिय पत्र क्र.२

अन्वये आपल्या विभागाकडून तांत्रिक व शास्त्रीय अभ्यास करून निळी व लाल रेषा निश्चीत करण्याचे काम प्रगतीत आहे. खबर जुन्या पुरपातळ्या विचारात घेण्यात येवू नये असे कळविले आहे, तसेच पुरप्रवण भागातील बांधकाम परवानगी देताना दि.०३/०५/२०१८ रोजीचे शासन निर्णयामधील मार्गदर्शक सुचनांचे उल्लेखन होणार नाही याबाबत दक्षता घेणे बाबत सूचित केले होते. तसेच नदीचे पुरप्रवण क्षेत्रात बांधकाम परवानगी देताना, जलसंपदा विभागामार्फत अंतिम करणेत येत असलेल्या लाल व निळी रेषेच्या अधीन राहणेच्या अटीवर बांधकाम परवानगी देणेत यावी. असे उक्त पत्रात नमूद केले आहे.

कोल्हापूर महानगरपालिकेकडून आपले विभागस यापूर्वी कोल्हापूर शहराच्या दुस-या सुधारीत मजूर विकास योजनेच्या नकाशाची छायांकित प्रत उपलब्ध करून देणेत आली असून, त्यावर आपले विभागामार्फत लाल व निळी रेषा दर्शवून उक्त नकाशे इकडील कार्यालयास तयकरात तयकर उपलब्ध करून देणेत यावे, जेणेकरून शासनाची मार्गदर्शक तत्वे व ड वर्ग विकास नियंत्रण व प्रोत्साहनात्मक नियमावलीतील तरतूदी प्रमाणे विकास परवानगी देणे बाबतची कार्यवाही इकडील विभागाकडून करणे सुलभ होईल.



आयुक्त  
कोल्हापूर महानगरपालिका

प्रत माहितीस्तव:

- १) मा.जिल्हाधिकारी, कोल्हापूर यांना सादर
- २) प्रादेशिक अधिकारी, महाराष्ट्र राज्य प्रदूषण नियंत्रण मंडळ, वि.कार्या.कोल्हापूर.

Out ward No.Kopavi/ 3/301/2019 date 11/01/2019

Received Kmc Buro No. 4/17730 date 14/01/2019

To,  
Hon,ble Commissioner,  
Kolhapur Municipal Corporation,  
Kolhapur.

Subject :- Demarcation of Blue & Red flood line of Panchaganga River.

- Ref:-
1. Govt. Circular PRN-2018/(182/2018)SV (Revenue) dated 3/5/2018.
  2. Govt. Circular case 2014 (case no. 424/2014) sv (Revenue) dated 2/3/2015.
  3. Order of National Green Tribunal, Pune dated 27.3.2015.
  4. Govt. Circular dated 2/9/1989,21/9/1989,11/7/2014 & 8/8/2014.

According to ref no.1 circular for avoiding future threat of flood, guide lines were issued in respect of demarcation of flood line and for use of forbidden and controlled area in order that no construction shall be carried out. As per ref no.2 circular authority to give sanction to flood area and flood lines is given to Zonal Chief Engineers.

According to ref no.3 order of Green Tribunal about demarcation of blue and red lines are received by irrigation department and the work of demarcation of flood lines of Panchaganga River is in final stages.

Under this office, Panchganga irrigation sub division Kolhapur has supplied to Asst. Director Town Planning, Kolhapur vide their letter no. 449 dated 18/3/2008 showing signs of flood levels at actual of flood in 2005, 1989 & 1984. The lines showing flood levels in 1984,1989 & 2005 are shown in blue, red & green lines respectively. But these lines are not prohibitive or red alert lines. Those lines are based on actual observations and local investigation. For those lines no technical or scientific study was carried out. But these lines are incorporated in city development plan. Now ref. no.1 par takes that after technical and scientific study work of demarcation of blue and red line is in progress. Hence old flood levels may not be taken into consideration.

It is directed that while giving permissions for constructions in flood affecting areas precaution must be taken not to violate guide lines mentioned in ref no.1 govt. circular and orders to that effect may kindly be given to concerned heads of departments. It is further directed that permission for construction in flood affecting areas may be given subject to finalisation of blue and red lines by the Water Resources Department.

For information and further action.

Sd/-  
Deputy Ex. Engineer  
Kolhapur irrigation division  
( North)



GRIEVOITPI/209

कार्यकारी अभियंता, कोल्हापूर पाटबंधारे विभाग (उत्तर), कोल्हापूर.  
सिंचन भवन, ताराबाई पार्क, कोल्हापूर-४१६००३.  
दूरध्वनी क्रमांक (०२३१) २६५४७३६, फॅक्स क्र. (०२३१) २६५४७३५, ईमेल.

जा.क्र.कोपावि(उ)/प्रशा-३/३०१/सन २०१९. [cc:kidkop@gmail.com](mailto:cc:kidkop@gmail.com)

दिनांक ११/०१/२०१९

मा. आयुक्त,

कोल्हापूर महानगरपालिका,  
कोल्हापूर.

E-2808309

17-1-18

कोल्हापूर महानगरपालिका

दिनांक ११/०१/२०१९

दिनांक ११/०१/२०१९

दिनांक ११/०१/२०१९

विषय :- पंचगंगा नदीची निळी व लाल पुरेचा आखणीबाबत.

संदर्भ :-

१. शासन परिपत्रक क्र.सुरनि.२०१८/१८२/२०१८/सि.व्य.(महसूल)  
दि. ०३/०५/२०१८
२. शासन परिपत्रक क्र. न्यायाप्र-२०१४/प्र.क्र. ४२४/२०१४) सि.व्य.(महसूल)  
दि. ०२/०३/२०१५
३. राष्ट्रीय हरीत लवाद पुणे यांचे दि. २७/०३/२०१५ चे आदेश
४. शासन परिपत्रक दि. ०२/०९/१९८९. दि. २१/०९/१९९५. दि. २१/०९/२०१४.  
दि. ०८/०८/२०१४.

आयुक्त

कोल्हापूर महानगरपालिका

14 JAN 2019

वरील विषयास अनुसरून संदर्भ क्र.१ शासन परिपत्रकान्वयं पुराचा सभाय्य धोका टाळण्यासाठी पुरेपेच्या आत कोणतेही बांधकाम न होण्याच्या दृष्टीने पुरेपेची आखणी करणे व निषिद्ध व नियंत्रित क्षेत्राचा उपयोग करणेबाबत मार्गदर्शक सुचना निर्गमित करणेत आल्या आहेत. संदर्भ क्र.२ अन्वये पुरेपेचे व पुरेपेच्या आराखड्यांना मान्यता देण्याचे अधिकार क्षेत्रीय मुख्य अभियंता यांना प्रदान केले आहेत.

संदर्भ क्र. ३ चे मा. हरित लवादाचे आदेशानुसार निळी व लाल पुरेचा आखणी करणेचे आदेश पाटबंधारे विभागास प्राप्त झाले आहेत. या आदेशानुसार पंचगंगा नदीची पुरेचा आखणी करणेचे काम या विभागामार्फत अंतिम टप्प्यात आहे.

या कार्यालयाचे आखत्यारीत, पंचगंगा पाटबंधारे उपविभाग कोल्हापूर यांनी पत्र क्र. ४४९ दि. १८/०३/२००८ अन्वये सहाय्यक संचालक, नगर रचना कोल्हापूर यांना शहर व परिसरातील सन २००५, १९८९ व १९८४ ची प्रत्यक्ष आलेल्या पुराचे पातळ्या दर्शवणारे चिन्हांकन वाढवतचा नकाशा देणेत आला नकाशावर दर्शविणेत आलेल्या १९८४, १९८९ व २००५ च्या पुराच्या पातळ्या समजणेकरिता निळी लाल, हिरवी अशा रंगांनी दाखविणेत आली आहेत. परंतु या रंगा निषेधक पुरेचा (Blue Line) व नियंत्रण पुरेचा (Red Line) नाहीत. सदर चिन्हांकित पुरपातळ्या क्षेत्रीय पहाणी व स्थानिक चौकशीवर आधारित (Observed) होत्या. यासाठी कोणताही तांत्रिक व शास्त्रिय अघ्यास करणेत आला नाही. तथापि सदर रेषेचा शहर विकास आराखड्यामध्ये (Development Plan) समावेश करणेत आला आहे. आता संदर्भ क्र.१ नुसार तांत्रिक व शास्त्रीय अघ्यास करून निळी व लाल पुरेचा निश्चित करणेचे काम प्रगतीत आहे.

संबंधित सदन जुन्या पुरपातळ्या विकसरात घेणेत येऊ नयेत.

१८/११/१९

१८/११/१९

१८/११/१९

१८/११/१९

१८/११/१९

१८/११/१९

कोल्हापूर महानगरपालिका क्षेत्रातील पूरप्रवण भागातील बांधकामांना परवानगी देताना संदर्भ क्र. ? मधील सांगदर्शक सूचनांचे उल्लेखन होणार नाही याची दक्षता घेणेबाबत संबंधीत विभाग प्रमुखांना आदेश देणेत यावेत. तसेच नदीचे पूरप्रवण क्षेत्रात बांधकामांना परवानगी देताना, जलसंपदा विभागांमार्फत अंतिम करणेत येत असलेल्या लाल व निळी रेषा (Blue & Red Line) च्या अधीन राहणेचा अटीवर देणेत यावेत. हे आपले माहितीसाठी व पुढील कार्यवाहीसाठी सविनय सादर.

स्थळ प्रत का. अ. यांनी मंजूर केली.

  
उपकार्यकारी अभियंता,

कोल्हापूर पाटबंधारे विभाग(उत्तर),  
कोल्हापूर.

- प्रत- सहाय्यक अभियंता श्रेणी-१, पंचगंगा पाटबंधारे उपविभाग, कोल्हापूर यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
मा. अधीक्षक अभियंता, कोल्हापूर पाटबंधारे मंडळ, कोल्हापूर यांना माहितीसाठी व कार्यवाहीसाठी सविनय सादर.

To Draw Interim Blue line before finalizing flood line and guidelines regulate construction activities in the limit of flood line.

Govt. of Maharashtra.  
Water Resources Department,  
circular no. flood line-2018 (case no. 182/2018)/ Irrigation department (Revenue)  
Mantralay, Mumbai-400032 Dated - 10.07.2019

- Read- 1) Govt. Circular no. FDW -1089/243/89 Irrigation Dept (works) dtd. 02.09.1989 & 21.09.1989  
2) Govt. Circular no. FC- 2018/case no. 182/278 irrigation dept (revenue) dtd 03.05.2018

Preference-

The guide lines for regularization of construction within flood line are issued vide irrigation department govt. circular no. PDW 1089/243/89/irrigation dept/ works dated 02.09.1989 & 21.09.1989 and govt. circular no. flood control-2018/case no. 182/2018/irrigation dept (revenue) dated 03.05.2018.

As the demarcation of flood line is not completed construction permission are given or encroachment are made within prohibitive zone and restrictive zone of the river. Because of such things there is danger to the environment. Hon'ble Bombay high court has issued directions for ascertainment of policies for interim period till finalization of flood line in public interest litigation petition no. 14/2014 between vanshakti public trust of government of India & other

Hon'ble National green Tribunal Pune in petition no. 25/2014 has also in its order dated 27.05.15 directed to demarcate interim flood line as safe guards till final demarcation of flood line. As per directions issued it is incumbent upon corporation, local bodies, Nagar palikas & Nagar Parishad that they should obey that there is no development zone from some distance from interim blue line till final demarcation of flood line.

It is incumbent to demarcate such interim blue lines in respect of preferential rivers areas and other rivers till final demarcation of final flood line. So that things of giving construction permission or encroachments can be overruled. For the purpose of more specification & perfections it was under consideration of the Govt. with reference to circular no. 1 & 2 . Hence the guide line in that respect are issued as under.

Circular -

- 1) There guide lines are applicable to the preferential rivers & other rivers mentioned in petition no. 25/2014 pending before Hon'ble Green Tribunal, Pune.
- 2) The provision of above referred govt. circulars shall be applicable in respect of constructions between interim blue line demarcated by water Resource department & final flood line.
- 3) For the interim period between final demarcation of flood line interim tentative blue line shall be demarcated where there is no final demarcation of flood line.
- 4) The geographical demarcation shall be made of such fixed flood line on maps. A map shall be prepared connecting such geographical spots of flood line.
- 5) The chief engineer Water Resource department shall only have power to give sanction to map showing interim blue line . It will be responsibility of the chief engineer to inform the concerned department about the same and to published sanctioned maps on official site of the state government.
- 6) The area of 50 Running Meter from interim blue line shall be no development zone. The Urban Development Department shall separately issue regularly order for following the same.
- 7) In the interim period it is found necessary to take decision in conceptional circumstances in respect of construction to be made in such prohibitive zone in interim blue line prior report of Cancer cheap

engineer chief engineer water Resource department shall be mandatory but for concern regulatory authority, mercenary division shall be responsible.

8) The final fluid line shall be fixed within 12 month from the date of fixation of interim flood line-after final fixation of final flood line, the interim flood line shall be abolished automatically.

9) The interim blue line for intervening period & there after finalize blue and red flood line, there will be previous construction in prohibitive and restrictive zone. It is not possible to rehabilitate or remove completely such constructions. While demarcating flood line in such areas such constructions are included in technical survey and flood line are fixed. Accordingly after lapse of time, it becomes necessary to reconstruct and redevelop such Construction. But at the same time, there is prohibition for new construction. Hence it is clarified as under.

- a) The provision of government circular dated 03/05/2018 shall be applicable for new construction.
- b) The work of maintenance repairs for renovation in respect of previous existing constructions can be made without increasing area of construction for plinth area.
- c) The existings or previous construction can be made such that level of plane shall be up to set height above red flood line so that the residents shall be separately evacuated before rise of flood level. it will be also made easy for Resident animals along with of other things shall be evacuated immediately to same place for avoidance of danger to like an material after notice of proposed flood and danger.

10) This circular has been issued with consent of Urban Development Department, Environmental Department industry energy and Labor Department.

The said circular is made available on government official site [www.maharashtra.gov.in](http://www.maharashtra.gov.in) and Its computer code is 201907101151153027 .

In the name and order of Governor of Maharashtra

-sd-

A A Kapole,  
Deputy Secretary,  
Water Resources Department.

अंतिम पुररेषा आखणी होईपर्यंतच्या कालावधीसाठी अंतरिम पुररेषा (Interim blue lines) आखणी करणे व या पुररेषेच्या मर्यादेत बांधकामाचे नियमन करण्याच्या दृष्टिने मार्गदर्शक सूचना प्रसूत करणे.

#### महाराष्ट्र शासन

जलसंपदा विभाग,

शासन परिपत्रक क्र.पूरनि-२०१८/(प्र.क्र.१८२/२०१८)/सि.व्य.(महसूल)

मंत्रालय, मुंबई ४०००३२,

दिनांक: १० जुलै, २०१९

वाचावे :- १) शासन परिपत्रक क्र.: एफडीडव्हू-१०८९/२४३/८९/ सि.व्य.(काम),

दि. २.०९.१९८९ व दि. २१.९.१९८९

२) शासन परिपत्रक क्र. पूरनि-२०१८/(प्र.क्र.१८२/२०१८)/सि.व्य.(महसूल)

दि. ३ मे २०१८

प्रस्तावना :-

पाटबंधारे विभाग शासन परिपत्रक क्र. एफडीडव्हू १०८९/२४३/८९/ सि.व्य (काम) दि. २.९.१९८९, दि. २१.९.१९८९ व शासन परिपत्रक क्र. पूरनि-२०१८/(प्र.क्र.१८२/२०१८)/सि.व्य. (महसूल) दि. ३ मे, २०१८ अन्वये पुराणा संगम्य घोळा टाळण्यासाठी पुररेषेच्या बाबत बांधकाम नियमन करण्याच्या दृष्टिने पुररेषेची आखणी करण्याबाबत सूचना निमताने करण्यात आल्या आहेत.

पुररेषा आखणी पूर्ण न झाल्यानं, नदीच्या निषिद्ध क्षेत्रात (Prohibitive Zone) व निषिद्धित क्षेत्रात (Restrictive Zone) या पुरप्रवण क्षेत्रात बांधकाम परवानगी दिली जात अतिक्रमणे होतात. यामुळे पर्यावरणास धोका निर्माण होत आहे.

वनशक्ती पब्लिक ट्रस्ट विरुद्ध भारत सरकार व इतर, जनहित याचिका क्र. १४/२०१४ मधील भा. तप्य न्यायालय, मुंबई येथील सुनावणीत अंतिम पुररेषा निश्चित होईपर्यंतचा अंतरिम कालावधीसाठी धोरण निश्चित करण्याचे निर्देश दिले आहेत.

भा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांनी याचिका क्र. २५/२०१४ च्या दिनांक २७/५/२०१५ च्या आदेशात देखील अंतिम पुररेषा निश्चित होईपर्यंत दरम्यान कालावधीसाठी खबरदारीची उपाययोजना म्हणून अंतरिम पुररेषा आखणी करणेबाबत निर्देश दिले होते. उपरोक्त निर्देशामधील तरतुदीनुसार अंतिम पुररेषा पूर्ण होण्यापूर्वी अंतरिम निळी रेषा पाहून काही किमान अंतरापर्यंत महानगरपालिका, स्थानिक स्वराज्य संस्था, नगरपालिका, नगरपरिषदा यांनी ना-बांधकाम क्षेत्र समजण्यात यावे, यात देखील अनुपालन करणे आवश्यक आहे.

अशा प्रकारच्या अंतरिम निळया रेषा, (Interim blue lines) प्राधान्यक्रमाच्या नदयावरील भागात अथवा इतर नद्यांवर, अंतिम पुररेषा आखणी होईपर्यंतच्या / दरम्यानच्या कालावधीत आखणी करणे क्रमप्राप्त आहे. यामुळे बांधकाम परवानगी देणे / अतिक्रमण होणे या बाबी टाळता येतील. याबाबत अधिक स्पष्टता व अचूकता आणण्याच्या दृष्टीने संदर्भ १ व २ येथील परिपत्रकांला पूरक प्रशा मार्गदर्शक सूचना निर्गमित करण्याची बाब शासनाने विचारणीय होती. अबाबत स्थितील प्रमाणे मार्गदर्शक सूचना निर्गमित करण्यात येत आहे.





शासन परिपत्रक क्रमांक मुंबई-२०१८/प्र.प्र.१८२/२०१८/वि.का.ला.सू.ल)

१२. प्रधान सचिव (जलसंपदा) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई.  
 १३. प्रधान सचिव (नगरविकास) यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई.  
 १४. प्रधान सचिव (नगरविकास) नवी-२ यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई  
 १५. सचिव (जसंघ्य व लासेवि) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई.  
 १६. सचिव (प्रकल्प समन्वय) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई.  
 १७. सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई.  
 १८. माहिती व जनसंपर्क महासंचालनालय, मंत्रालय, मुंबई.  
 १९. सर्व विभागीय आयुक्ता, सर्व जिल्हाधिकारी.  
 २०. सर्व कार्यकारी संचालक, जलसंपदा विभाग,  
 २१. संचालक, नगररचनाकार, पुणे, यांना विनंती आहे की, सर्व महानगरपालिका, नगर पालिका, नगर परिषद, सर्व प्राधिकारणे, मिलाज, स्टाळा, हलकाे यांना आपल्या स्तरावर कळविण्यात यावे.  
 २२. सर्व मुख्य अभियंता/ मुख्य अभियंता व मुख्य प्रशासक, जलसंपदा विभाग,  
 २३. जलसंपदा विभागातील सर्व सहसचिव व उपसचिव, मंत्रालय, मुंबई.  
 २४. सर्व मुख्य कार्यकारी अधिकारी, जिल्हापरिषद  
 २५. सर्व अधीक्षक अभियंता / अधीक्षक अभियंता व प्रशासक, जलसंपदा विभाग,  
 २६. सि. व्य. (महसूल) कार्यासन, समस्तार्थ.

To Draw interim Blue line before finalizing flood line and guidelines regulate construction activities in the limit of flood line.

Government of Maharashtra  
Water Resources Department

Govt. Corrigendum No. flood line – 2018/case number 182/2018.  
Irrigation department (revenue) Mantralaya Mumbai 400 032, dated 25/07/2019.

**Read:** - Government circular No. floodline-2018/case no/782/2018. Irrigation department (revenue) dated 10/07/2019.

**Corrigendum:-**

Government circular water Resource department no. floodline2018/case no.182/2018/irrigation department (revenue) dated 10.7.2019 was having printing error in date hence issued corrigendum. Hence honorable National green tribunal Pune, in petition number 25/2014 has also in its order dated 27.5.2015 directed to the demarcate interim flood line as safeguard till final demarcation of flood line. As per direction issued it is incumbent up to corporation, local bodies, Nagar palikas & Nagar Parishad, that they should obey that there is no development zone at some distance from interim blue line till final demarcation of flood line.

**Instated it should be read as**

Honorable Green Tribunal Pune in petition number 25/2014 has also in its order dated 27/3/2015 directed to demarcate interim blue line as safeguard till final demarcation of blue flood line. As per direction issued is incumbent up to corporation, local bodies, Nagar palikas & Nagar Parishad, that they should obey that there is no development zone at same distance from interim blue line till final demarcation of flood line.

The said corundum is made available on official web site of Government of Maharashtra [www.maharashtra.gov.in](http://www.maharashtra.gov.in) having code 20190725163109022 711  
This order is signed digitally

In the name and order of governor of Maharashtra

-sd-  
A A Kapole,  
Deputy Secretary,  
Water Resources Department.



अंतिम पूररेषा आखणी होईपर्यंतच्या कालावधीसाठी अंतरिम पूररेषा (interim blue lines)आखणी करणे व या पूररेषेच्या मर्यादित बांधकामाचे नियमन करण्याच्या दृष्टिने मार्गदर्शक सूचना प्रसृत करणे.

महाराष्ट्र शासन

जलसंपदा विभाग,

शासन शुद्धिपत्रक क्र पूरनि-२०१८/(प्र.क्र.१८२/२०१८)/सि.व्य.(महसूल)

मंत्रालय, मुंबई ४०००३२,

दिनांक: २५ जुलै, २०१९

याचा

१) शासन परिपत्रक, जलसंपदा विभाग, क्रमांक: पूरनि-२०१८/(प्र.क्र.१८२/२०१८)/  
सि.व्य.(महसूल)दिनांक १० जुलै, २०१९

शुद्धीपत्रक:-

शासन परिपत्रक, जलसंपदा विभाग, क्रमांक: पूरनि २०१८/(प्र.क्र.१८२/२०१८)/सि.व्य. (महसूल) दिनांक १० जुलै, २०१९ मधील परिच्छेद क्रमांक ४ मध्ये दिनांक मुद्रणात त्रुटी होत्या त्यामुळे शुद्धीपत्रक काढणे आवश्यक होते. यास्तव

" मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांनी याचिका क्र २५/२०१५ च्या दिनांक २७/५/२०१५ च्या आदेशात देखील अंतिम पूररेषा निश्चित करण्यात आल्याने याबाबत खबरदारीची उपाययोजना म्हणून अंतरिम पूररेषा आखणी करणेबाबत निर्देश दिले होते. उपरोक्त निर्देशामधील तरतुदीनुसार अंतिम पूररेषा पूर्ण होण्यापूर्वी अंतरिम निळी रेषा पासून काही किमान अंतरापर्यंत महानगरपालिका, स्थानिक स्वराज्य संस्था, नगरपालिका, नगरपरिषदा यांनी ना-बांधकाम क्षेत्र समजण्यात यावे, याचे देखील अनुपालन करणे आवश्यक आहे.

या रेखेची

" मा. राष्ट्रीय हरित न्यायाधिकरण, पुणे यांनी याचिका क्र. २५/२०१५ च्या दिनांक २७/५/२०१५ च्या आदेशात देखील अंतिम पूररेषा निश्चित होईपर्यंत दरम्यान कालावधीसाठी खबरदारीची उपाययोजना म्हणून अंतरिम पूररेषा आखणी करणेबाबत निर्देश दिले होते. उपरोक्त निर्देशामधील तरतुदीनुसार अंतिम पूररेषा पूर्ण होण्यापूर्वी अंतरिम निळी रेषा पासून काही किमान अंतरापर्यंत महानगरपालिका, स्थानिक स्वराज्य संस्था, नगरपालिका, नगरपरिषदा यांनी ना-बांधकाम क्षेत्र समजण्यात यावे, याचे देखील अनुपालन करणे आवश्यक आहे" असे वायावे.

सदर शासन शुद्धीपत्रक महाराष्ट्र शासनाच्या पत्र क्र. १८२/२०१८/सि.व्य. या संकेतस्थळावर उपलब्ध करण्यात आले असून त्याचा संकेतांक २०१९७२५९६३०१९२२७ असा आहे. हा आवेश डिजीटल स्वाक्षरीने साक्षात्कृत करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

Atul Ashok  
Kapole

Atul Ashok  
Secretary  
Water Resources Department  
Government of Maharashtra  
Mumbai-400032

(अ. अ. कपोले)

उप सचिव (सि.व्य)

प्रत

१. मा.मुख्यमंत्री यांचे कार्यालय,
२. मा.अध्यक्ष / उपाध्यक्ष, विधानसभा, विधानमठ, मुंबई,

शासन सुचित्रक क्रमांक: पुपनि-२०१८/श.क्र.१८४/२०१८/सि.व्य.लहसूल)

३. मा. सभापती / उपसभापती, विधानपरिषद, विधानभवन, मुंबई.
४. मा. विरोधी पक्षनेते, विधानसभा, मुंबई. यांचे कार्यालय, विधानभवन, मुंबई.
५. मा. विरोधी पक्षनेते, विधानपरिषद, मुंबई, यांचे कार्यालय, विधानभवन, मुंबई.
६. मा. मंत्री, जलसंपदा यांचे खाजगी सचिव, मंत्रालय, मुंबई.
७. मा. राज्यमंत्री (जलसंपदा) यांचे खाजगी सचिव, मंत्रालय, मुंबई.
८. महालेखपाल १/२ (लेखा व अनुज्ञेयता) महाराष्ट्र राज्य, मुंबई/नागपूर
९. महालेखपाल १/२ (लेखा परीक्षा) महाराष्ट्र राज्य, मुंबई/नागपूर.
१०. प्रधान सचिव, (पर्यावरण) यांचे स्वीय सहायक, पर्यावरण विभाग, मंत्रालय, मुंबई.
११. प्रधान सचिव (जलसंपदा) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई.
१२. प्रधान सचिव (नगरविकास) चवी-१ यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई.
१३. प्रधान सचिव (नगरविकास) नवी-२ यांचे स्वीय सहायक, नगरविकास विभाग, मंत्रालय, मुंबई
१४. सचिव (जसंठ्य व लाक्षिक) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई.
१५. सचिव (प्रकल्प सनन्वय) यांचे स्वीय सहायक, जलसंपदा विभाग, मंत्रालय, मुंबई.
१६. सर्व मंत्रालयीन विभाग, मंत्रालय, मुंबई.
१७. माहिती व जनसंपर्क महासंचालनालय, मंत्रालय, मुंबई.
१८. सर्व विभागीय आयुक्त,
१९. सर्व जिल्हाधिकारी.
२०. सर्व कार्यकारी संचालक, जलसंपदा विभाग,
२१. संचालक, नगररचनाकार, पुणे, यांना विनंती आहे की, सर्व महानगरपालिका, नगर पालिका, नगर परिषद, सर्व प्राधिकारणे, सिडको, व्हाडा, हडको यांना आपल्या स्तरावर कळविण्यात यावे.
२२. सर्व मुख्य अभियंता/ मुख्य अभियंता व मुख्य प्रशासक, जलसंपदा विभाग,
२३. जलसंपदा विभागातील सर्व सहसचिव व उपसचिव, मंत्रालय, मुंबई.
२४. सर्व मुख्य कार्यकारी अधिकारी, जिल्हापरिषद
२५. सर्व अधीक्षक अभियंता/अधीक्षक अभियंता व प्रशासक, जलसंपदा विभाग,
२६. सि.व्य. (महसूल) कार्यासन, संग्रहार्भ.

## Annexure A-6

Out no.T.P/vashi-1/652/A/2019/20

Date:-12/07/2019

Order

Subject :- Development permission in area under maximum flood line.

Reference:- 1. Circular no.PRN/2018/case no.182/2018 (S.V)(Revenue) date 03/05/2018  
2. Circular no.PRN/2018/case no.182/2018 (S.V)(Revenue) date10/07/2018.

And whereas, the Kolhapur City Development scheme (revised second) was sanctioned on 18/12/1999 and implemented from 01/02/2000 and 15/03/2001. In the said development scheme plan (prohibited line), blue flood line is demarcated near Panchaganga River. Thereafter there was huge flood in the Kolhapur city and nearby area in 2005. The Water Resources Department of Govt. Of Maharashtra has shown maximum flood line (red line) and informed the corporation. Thereafter Commissioner, Kolhapur municipal corporation had constituted expert committee and permissions for development were given as per the suggestions made by the committee in restricted zone and,

Whereas according to circular ref no.1 to avoid any danger in future by flood and to avoid any development in flood line to fix a flood line, explanatory directions were issued and,

Whereas it has been directed to follow terms of ref no.1 circular in ref. no.2 circular while giving development permissions to avoid loss of life and estate due to flood in future,

Hence, considering aforesaid facts, it is directed that no development permission be given in maximum flood line restricted zone till fixation of interim and final blue line by Water Resources Department, Govt. Of Maharashtra.

Sd -  
A.D.T.P.

Kolhapur Municipal Corporation.





## कोल्हापूर महानगरपालिका

पो.बॉ.नं.३२ पिन - ४१६००२

फोन (इंजीनीयरिंग) २५५२२११ ते ९७, फॅक्स (०२३१)२५४४८३०

आ.क्र. ०४४९/०४४०९/८५४१६/१८२०

दिनांक : १८/०७/२०१९.

आ.दे.श.

विषय : महानगर पुर रेषा क्षेत्रातील विकास परवानगी बाबत ...

- संदर्भ : १) महाराष्ट्र शासन, जलसंपदा विभाग यांचे परिपत्रक क्र.पुरनि.२०१८/ प्र.क्र.१८०/२०१८/ सि.ब्य.(महसूल), दिनांक ०३ मे, २०१८  
२) महाराष्ट्र शासन, जलसंपदा विभाग यांचे परिपत्रक क्र.पुरनि.२०१८/ प्र.क्र.१८२/२०१८/ सि.ब्य.(महसूल), दिनांक.१० जुलै, २०१९

ज्याअर्थी, कोल्हापूर शहराची विकास योजना ( सुधारित दुसरी ) दिनांक १८/१२/१९९९ रोजी मजूर झाली असून दिनांक ०१/०२/२००७ व दिनांक १५/०३/२००९ रोजी अंमलात आली आहे. सजुर विकास योजना नकाशाधर पंचगंगा नदीचे लगत निळी पुररेषा ( निषिद्ध रेषा/ prohibited line ) दर्शविण्यात आली आहे. त्या नंतर सन २००५ मध्ये कोल्हापूर शहर व लगतच्या परिसरामध्ये महापूर आलेला होता. महापूर शासनाचे जलसंपदा विभागकडून महानगर पुररेषा दर्शवून महानगरपालिकेस कळवणेत भाले होते. तद्नंतर दिनांक २६/०७/२००५ रोजी, आप्तम कोल्हापूर महानगरपालिका यांनी तज्ञ समिती गठीत केली होती, तज्ञ समितीने सादर केलेल्या अहवालातील शिफारसीनुसार नियंत्रीत क्षेत्रामध्ये तद्नंतर विकास परवानगी देणेत आलेल्या आहेत आणि,

ज्याअर्थी, संदर्भ क्र.१ चे परिपत्रकान्वये पुराचा संभाव्य धोका टाळण्यासाठी पुर रेषेच्या आत कोणताही विकास न होण्याच्या दृष्टीने पुर रेषेची आच्छणी करणे व निषिद्ध व निर्गन्त क्षेत्राचा उपयोग करण्याबाबत मार्गदिशक सूचना प्रसिध्द करण्यात आल्या आहेत आणि,

ज्याअर्थी, संदर्भ क्र.२ चे परिपत्रकान्वये संभाव्य पुर व पुरामुळे होणारी विंगोल व विेत हाणी टाळण्याकारिता विकास परवानगी देतांना वरील संदर्भीय क्र.१ च्या परिपत्रकातील तरतुदीच्या अधिन राहून अंमलबजावणी करण्याचे निर्देशित केले आहे आणि,

त्याअर्थी, वरील प्रमाणे वस्तुस्थिती विचारात घेता, जलसंपदा विभाग, महाराष्ट्र शासन यांचेकडून अंतरिम व अंतिम निळी रेषा निश्चित होऊन मिळपर्यंत महानगर पुर रेषा निर्गन्त क्षेत्रामध्ये कोणताही विकास परवानगी देणेत येऊ नये.

सादर आदेशाचा अंमल तात्काळ करणेत यावा.

महा.संचालक  
नगररचना  
कोल्हापूर महानगरपालिका

प्रत माहिती व कार्यवाहीसाठी ...

सर्व खाते प्रमुख, कोल्हापूर महानगरपालिका



## Annexure A-7

Out no.kopavi(N)/Parsha3/5636/2019

Date:- 11/08/2019

To,  
Hon.ble Commissioner,  
Kolhapur Municipal Corporation,  
Kolhapur.

Subject :- In respect of application no. 988/2018 in National Green Tribunal.

Ref:- Meeting with Hon.ble Commissioner, Kolhapur Municipal Corporation,  
Kolhapur held on 10/8/2019 at corporation election office.

In petition no.25/2014 Hon.ble Green Tribunal (Western Division), Pune it is directed that Water Resources Department should demarcate blue line of river in order dated 27/03/2015. Accordingly the work of fixation flood line from Shivaji Bridge to N.H.4 is in final stages & the proposal for fixation is submitted to hon.ble Chief Engineer, Water Conservation, Pune for further action for information.

Sd/-  
Executive Engineer,  
Kolhapur Irrigation Department (North)  
Kolhapur.



	<b>महाराष्ट्र शासन, जलसंपदा विभाग, कार्यकारी अभियंता, कोल्हापूर पाटबंधारे विभाग(उत्तर), सिखन भवन, ताराबाई पार्क, कोल्हापूर.</b>
दूरध्वनी -०२२३/२६५४७३६, फॅक्स - ०२२३/२६५४७३५, ई-मेल - cckidkop@gmail.com	
जल.क्र.कोपावि(उ)प्रशा-३/ ५६ ३६/सन २०१९	दिनांक :- ३१/१०/२०१९.

प्रति,

✓ मा. आयुक्त,  
कोल्हापूर महानगरपालिका,  
कोल्हापूर.

**विषय :-** केंद्रीय हरित लवाद प्राधिकरणातील दाखल अर्ज क्र. १८८/२०१८  
बाबत.

**संदर्भ :-** मा. आयुक्त, कोल्हापूर महानगरपालिका, कोल्हापूर यांचेसंबत  
दि. १०/०८/२०१९ रोजीची महानगरपालिका निवडणूक कार्यालयतील बैठक.

मा. हरित लवाद (पश्चिम विभाग), पुणे यांचेकडील याचिका क्रमांक २५/२०१४ वरील  
दि. २७/३/२०१५ चे निर्णयान्त, जलसंपदा विभागास नदीची निळी रेषा आखणी करणेबाबत सुचना केल्या  
आहेत. त्यास अनुसरून कोल्हापूर शहराच्या शिवाजी पूल ते राष्ट्रीय महामार्ग क्र.४ पर्यंतच्या भागामध्ये  
पूररेषा निश्चितीचे काम अंतिम टप्प्यात असून सदर पूररेषा निश्चितीचा प्रस्ताव मा. मुख्य अभियंता(जंसी),  
जलसंपदा विभाग, पुणे यांचेकडे पुढील कार्यवाहीसाठी सादर करणेत आलेला आहे.

हे आगले माहितीसाठी सविनय सादर.

  
कार्यकारी अभियंता,  
कोल्हापूर पाटबंधारे विभाग(उत्तर),  
कोल्हापूर.

प्रत:- मा. अधीक्षक अभियंता, कोल्हापूर पाटबंधारे मंडळ, कोल्हापूर यांना माहितीसाठी सविनय सादर.

प्रत :- सहाय्यक अभियंता श्रेणी-१, पंचगंगा पाटबंधारे उपविभाग, कोल्हापूर यांना माहितीसाठी व योग्य त्या  
पुढील कार्यवाहीसाठी रवाना.



Resolution No.583  
Meeting No.30  
Subject No.10

Date : 19/05/2007

**Subject :-** Office Proposal for Introducing Flood Preventive line and alert showing Flood line and development regulation within the said line in development control Regulation under section 37 off the M.R.T.P act 1966.

**Ref :-** 1. The Proposal of ADTP dated-11/05/2007  
2. The recommendation of commissioner dated -11/05/2007.

In the year 1989, flood water has entered into Kolhapur city. In the year 2005 there was grave flood situation. In the year 1989 the irrigation department of the government issued a circular dated-02/09/1989 bearing no. flood 1089/283/89/s.y. (works) and issued some directions. The director, T.P, State of Maharashtra, Pune Also issued circular dated 28/03/1995 Bearing no. VG/Flood Line/PPV/10/113and directed that where map showing Flood line are not available, the enquiry in respect of the same of river , nalas, water flows flood line shall be made at local level and such flood lines may be taken into consideration. In the second revised development scheme map sanction by the government the prohibitive line is shown as blue line but the red alert line giving signal of maximum flood line was not shown. Hence it has become necessary to introduced such red alert line and a development regulation in respect of development in between blue and red line that is restrictive development zone.

Mentioning all the aforesaid aspect a proposal containing minor modification as per provision of section 37 of MRTTP act 1966 to introduce area up to flood line of year 1989 in No development zone was sent to general meeting. As per resolution no 673 dated 18/08/2005 of the general meeting the proposal to introduce area up to maximum flood line was rejected and it was resolved that and expert committee shall be formed for study of construction in-between maximum flood line and prohibitive flood line. According to said resolution, commissioner office has issued ordered dated 26/08/2005 and expert committee of 10 members was formed. In all 6 meeting were held of this expert committee. The Committee has fixed in respect of development in this area between prohibitive flood line and red alert line and the said suggestion necessary to be introduced in development control regulation are incorporated in schedule Y with the report of the expert committee.

The Office proposal containing the rules in respect of development in restricted zone be introduced in development control regulation and to introduced expert committee report before general meeting.

The said office proposal is just and proper and it be kept before general meeting.







Out ward no. TP/260/2010-11 Date 16/1/2010

Annexure A-9

To,  
Hon'ble Principal Secretary,  
Urban development division,  
Mantralaya, Mumbai 32.

Subject:- Development scheme (second rectified). In second draft development plan sanctioned by the government to effect minor modification under section 37 of Maharashtra Regional and Town Planning Act 1966 by way of showing max flood line (Red alert line) and flood prevention line (Blue line) in restricted development rules for restricted area.

Reference:-1) Resolution No 583 dated 19/05/2007 passed in general meeting.  
2) Resolution No 36 dated 29/12/2009 passed in general meeting.

**Respected Sir,**

The urban development department of the government vide its notification no., T.P.S./2192/2368 G.R.-135/92/UD-13 dated 15/11/1999 has sanctioned the development rules for Kolhapur city. In the said second development plan flood preventive line (Blue line) has been shown but the maximum flood line giving caution for precaution (Red alert line) is not shown.

In Kolhapur city in the year 2005 flood situation was experienced due to heavy rainfall. Due to this flood situation the irrigation department of the government has provided a map showing maximum flood line (red alert line) was provided to corporation on 27/02/2005. The said red alert line was not shown in the second revised development plan. Because of this fact, controlling development regulations were not available in respect of constructions and development within maximum flood line and preventive flood line (Red alert line and Blue line) in restricted development zone. Hence to prepare development regulations in such restricted development zone a proposal was forwarded to general meeting under the provisions of section 37 of Maharashtra Regional and Town Planning Act 1966. Accordingly a resolution no 673 dated 18/08/2005 was passed in respect of development in restricted zone between red alert line and blue line and development regulations were formed which is given in schedule A. The General body has sanctioned that such revised regulations be included in sanctioned development regulations and to incorporate red alert line in second revised draft development plan by its resolution no 583 dated 19/05/2007 and also to start proceedings under section 37 of Maharashtra Regional and Town Planning Act 1966. As per sanction of General body objections from public at large and their suggestions are called for by publishing in daily Pudhari and daily Sakal dated 21/03/2008 in English and in Marathi as well as the publication in Maharashtra government gazette dated 03/04/2008 on page no. 793 and 794. The objections and suggestions received from citizens within stipulated time were kept before General meeting. After detailed discussions and after hearing the present revised proposal was sanctioned vide resolution no 36 dated 29/12/2009 and granted that the said proposal shall be sent for approval of the government. That means as per the provisions of the Maharashtra Regional and Town Planning Act 1966 all the stipulated legal procedure has been completed. Hence it is prayed that, according to the provision of Maharashtra Regional and Town Planning Act 1966, section 37 a map showing proposed modifications and development regulation be introduced in m9 of the appendix m of sanctioned development control regulation be finally sanctioned by the government.

Annx

- 1) Primary resolution of General body/expert committee report
- 2) Local news paper/government gazette publications
- 3) Report on objections and suggestions.
- 4) Final resolution of General meeting

Yours

- sd -  
Commissioner  
Kolhapur Municipal Corporation





# कोल्हापूर महानगरपालिका

# N

कोल्हापूर महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.  
 महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.  
 महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.

कोल्हापूर महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.  
 महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.  
 महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.

**विषय :- विकास योजना : कोल्हापूर ( इ. म. )**  
 कोल्हापूर शहराच्या दुस-या सुधारित अंदाज विकास योजनांतले  
 सोपविलेले इमारती देणारी महसूल पुरवठा (Red Alert Line) - कालव्यवस्था  
 देणारी महसूल पुरवठा (Blue Line) या स्थाना प्रसिद्धित दोस्तपत्रात  
 विधानिय विकास नियमावलीच्या अटीच्या मूळ विकास  
 नियम नियमावलीतले कोल्हापूर महानगरपालिका व  
 नगरपालिका अधिनियम 1966 चे कलम 30 अन्वये केवळ  
 प्रस्ताव

19/05/2006 कोल्हापूर महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.  
 29/12/2006 कोल्हापूर महानगरपालिका, कोल्हापूर, महाराष्ट्र, भारत.

शारदाच्या नगर विकास विभागात अधिपत्य कर 'टि.टी.एस./3422/342  
 शी.अं.सं. -133/93/मु.अं. - 13 दिनांक 14/11/93 अन्वये कोल्हापूर शहराची विकास  
 नियमावलीतले अटी अंदाज म.म.अं. सं. 12/11/93 मधील अंमलात आली आहे.  
 कोल्हापूर शहराच्या दुस-या सुधारित अंदाज विकास योजनांतले गुरु  
 (Red Alert Line) प्रसिद्धित आलेली अटी अंमलात आली आहे. (Red Alert Line) प्रसिद्धित  
 आलेली अटी अंमलात आली आहे.

कोल्हापूर शहराच्या सन 2005 मध्ये अधिपतीने प्रसिद्धित निर्माण केलेली  
 सदन पुरवठा देणारी महसूल पुरवठा (Red Alert Line) देणारी महसूल पुरवठा  
 महानगरपालिकेत आणत ठरवून घेतले आहे. सध्याच्या (Red Alert Line) देणारी महसूल पुरवठा  
 (Red Alert Line) कोल्हापूर शहराच्या दुस-या सुधारित अंदाज विकास योजनांतले अंमलात आली आहे.  
 (Blue Line) व (Red Alert Line) या दोन वेगवेगळ्या निर्माणित क्षेत्रांतले क्षेत्रीय  
 (Restricted Development Zone) मधील विकास नियमावलीतले निर्माणित विकास  
 नियम नियमावली, अंमलात आली आहे. (Red Alert Line) देणारी महसूल पुरवठा  
 सध्याच्या इमारतीतले महसूल पुरवठा (Red Alert Line) देणारी महसूल पुरवठा  
 (Red Alert Line) मधील निर्माणित विकासवाकत विकासवाकत विकासवाकत



Table No. 3		
Voltage Lines	Vertically(Meters)	Horizontally(Meters)
Low and medium voltage Lines and service lines.	2.50	1.20
High voltage lines up to and including 33,000 V	3.70	2.00
Extra High voltage lines beyond 33,000 V	3.70 (Plus 0.3 m. for every additional 33,000 V or part thereof)	2.00

**Note-**The minimum clearance specified above shall be measured from maximum sag for vertical clearance and from maximum deflection due to wind pressure for horizontal clearance.

### 22.3 Construction within blue and red flood line –

i) Area between the river bank and blue flood line (Flood line towards the river bank) shall be prohibited zone for any construction except parking, open vegetable market with otta type construction, garden, open space, cremation and burial ground, public toilet or like uses, provided the land is feasible for such development.

Provided further that redevelopment of the existing authorised properties within river bank and blue flood line, may be permitted at a height of 0.45 m. above red flood line level subject to NOC from Irrigation Department.

ii) Area between blue flood line and red flood line shall be restrictive zone for the purposes of construction. The construction within this area may be permitted at a height of 0.45 m. above the red flood line level.

iii) If the area between the river bank and blue flood line or red flood line forms the part of the entire plot in developable zone i.e. residential, commercial, public-semi-public, industrial, then, FSI of this part of land may be allowed to be utilised on remaining land.

iv) The blue and red flood line shown on the development plan shall stand modified as and when it is modified by the Irrigation Department for a stretch of water course. In such case it will be necessary to issue order to that effect by the Municipal Commissioner.

### 22.4 Development within 30 m. from Railway boundary

For any construction within 30 m. from railway boundary, No Objection Certificate from Railway Authority shall be necessary.

### 22.5 Environmental Clearance

Environmental clearance certificate shall be submitted for the project as may be prescribed by the Ministry of Environment from time to time.

### 22.6 Development Along Highways / Classified Roads

The development along the highways shall be subject to the provisions of State Highways Act, 1965 and National Highway Act, 1956 and orders issued by Public Works Department in this regards, from time to time.

~~65~~

65



**Subject: Constructions in Red Zone area in Kolhapur Municipal Corporation**  
**Reference: letter dated 06/02/2019 Sub divisional office, Karveer Division, Kolhapur**  
**Information regarding 257 construction in river prone Red zone with in jurisdiction of kasaba Bawada and Kasaba Karveer circle Officer is as under**  
**Circle-Kasaba Karveer**

Sr.No	No. of properties	Description
1	40	Properties out of Red Zone Area
2	167	Building Permission
3	52	Open plots
4	53	Existing Developments
5	33	Plots with construction regularised under Gunthewari Act
6	12	18 unauthorized constructions which are affected by 30.00 m DP Road ( Notices issued under M.R.T.P. Act)
	<b>257</b>	<b>Total</b>

*[Signature]*  
Junior Engineer

*[Signature]*  
Junior Engineer

*[Signature]*  
Junior Engineer

*[Signature]*  
Dy. City Planner

*[Signature]*  
Mam. Talathi

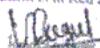
*[Signature]*  
Circle Officer

Kasaba Karveer Kasaba Karveer

Subject: Constructions in Red Zone area in Kolhapur Municipal Corporation  
 Reference: letter dated 04/02/2019 Sub divisional office, Karveer Division, Kolhapur  
 Information regarding 257 construction in river prone Red zone with in jurisdiction of Kasaba Bawada and Kasaba Karveer circle Officer is as under  
 Circle-Kasaba Karveer

Sr. No	R.N.No	Place	Revenue Survey	KMC Survey	Remark	
1	1275	Gawat mardou	25	25	Existing Development as per KMC approved layout. Not included in Red Zone area	
2	1276	Shingnapur naka	15	15	Existing Development as per KMC approved layout. Not included in Red Zone area	
3	1330	Jivhala Colony	150	160	59- Building permission 05- Building permission on Gunthewari regularised plot in Final sanction layout 26- Open plots under Gunthewari Regularisation 21- Plots and construction sanction under Gunthewari Regularisation 28- Plots under Gunthewari Regularisation but the buildings whose building permission documents are not available 06- Existing development 15- Open plots 160- Total	All the constructions have septic Tank and sockets are also developed on the site.
4	1311	Shingnapur Road, Vishwabharti Colony	60	51	03- Building permission 03- Open plots under Gunthewari Regularisation 11- Plots and construction sanction under Gunthewari Regularisation 07- Existing Developments 08- Open Plots 12- The Buildings with plots which are affected by 30.00 mtrs DP Road ( 18 Notices issued to Constructrd Building) 07- Existing development in Agricultural non development Zone 51- Total	All the constructions have septic Tank and sockets are also developed on the site.  for 18 constructions, notices were issued under M.R.T.P.Act
5	1313	Near Jivhala Colony, Shingnapur Road	7	6	04- Plots and construction sanction under Gunthewari Regularisation 05- Existing Developments 06- Total	All the constructions have septic Tank and sockets are also developed on the site.
			257	257	257- Total	

Note: 18 Building's encroachment is in Red Zone area

 Junior Engineer  
 Junior Engineer  
 Dy. City Engineer  
 Circle Officer  
 Circle Officer

A-11 (a)

Subject: Constructions in Red Zone area in Kolhapur Municipal Corporation  
Reference: letter dated 06/02/2019 Sub divisional office, Karveer Division, Kolhapur

Information regarding 494 constructions in river prone Red zone in jurisdiction of Kasaba Bawada circle Officer is as under  
Circle-Kasaba Bawada

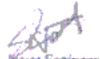
Sr.No	No. of properties	Description
1	28	Properties out of Red Zone Area
2	2	Building Permission
3	142	Existing Developments
4	100	Properties out of Kolhapur Municipal Corporation limit
5	218	55- Houses 157- Shopes 01-Office 02-Godown , showroom 02-Temple 01-Orphanage Building For illegal constructions KMC has given notices to owner of the buildings under Clause-53(1) of Maharashtra Regional and Town Planning Act 1966 and clause 478 under Maharashtra Municipal Corporation Act. 2010. In this Case Hon. Supreme Court had ordered 'Status quo' for both parties dated 03/05/2018
6	2	Factory- For illegal constructions KMC has given notices to owner of the Factory under Clause-53(1) of MRTP Act 1966
7	2	Brick Manufacturing Unit
	494	Total

 Junior Engineer   
  Junior Engineer   
  Junior Engineer   
  Dy. City Planner   
  Main Talathi   
  Main Talathi   
  Circle Officer  
 Kasaba Bawada    Kasaba Karveer    Kasaba Bawada

Subject: Constructions in Red Zone area in Kolhapur Municipal Corporation Reference letter dated 06/02/2019 Sub divisional office, Karveer Division, Kolhapur Information regarding 494 constructions in river prone Red zone in jurisdiction of Kasaba Bawada circle. Officer is as under					
Circle-Kasaba Bawada					
Sr.No	R.S.No	Place	Revenue Survey	KMC Survey	Remark
1	911/B	Vilas Jawadekar Eco, Homes Apartment Banglow, Kasaba Bawada	1	1	Original Building Permission 22/09/2009 Revised Building Permission dated 14/05/2010 Revised Building Permission dated 24/09/2011 Revised Building Permission dated 18/03/2013 Revised Building Permission dated 13/03/2019 SEAC-2011/CR-168/II Environment Department Mantolaya Mumbai,dt.26/03/2016 Built-up Area-31633.13 Sq.M. <b>Joint inspection with M.P.C.B. officers, STP is in working condition and recycled water used for gardening and excess water utilized for farming</b>
2	950/1,2,3, 4,5 and 8	Balaso Ramchandra Mali	1	1	Original Building Permission Dated 11/07/2014 Revised Building Permission- Dated 19/06/2015 Part Completion dated 29/04/2017 sanction, Revised Building Permission dated 14/09/2018 <b>Joint inspection with M.P.C.B. officers, STP is in working condition and recycled water used for gardening and excess water utilized for farming</b>
3	755/1 and 2	Rangrao Advikar and others, Salunkhe Maia Kadamwadi houses	5	5	5- Existing Old houses
4	28	Lonar Vasahat, Ramkrushna/ Ganesh Hall, Uchagaon	25	25	25- Not included in Red Zone and existing development
5	52/1	Vacant land Uchagaon	Vacant Land	Vacant Land	01- Not Included in Red Zone and existing development
6	52/10	Factory Building Uchgaon	1	1	01-Factory Not included in Red Zone and existing development
7	52/11	Pandurang Maithari Kondkar Building Uchagaon	1	1	01-Building Not Included in Red Zone and existing development

Sr.No	R.S.No	Place	Revenue Survey	KMC Survey	Remark
8	73-2,73/3/1 73-3-4,74	Bapat Camp,Kumbhar Vasahat	125	125	74- Existing Old Building 51- Temporary Shades
9	99	VitBhatti,Uchgaon	2	2	02-Vitbhatti(Brick Manufacturing unit) and there is no any construction
10	107	Uchagaon	14	14	12-Existing old farm houses 02-Factory For illegal constructions KMC has given notices to owner of the Factory under Clause-53(1) of MRTP Act 1966
11	119 A 1	Uchagaon(Gayatri)	100	100	100-Constructions are out of jurisdiction of Kolhapur Municipal Corporation.Regarding this, Kolhapur Municipal Corporation by letter dated 30/07/2019, informed to SIDO Kurvser and Gramsevak of Village Panchyat Uchagaon that these encroachments are not included in the limits of Kolhapur Municipal Corporation.
12	91/1, 92,96 100/1,1, 100/1/2 100/2/1A, 100/3/1 100/4 102,134, 144/1,144/3, 147/1,147/2A,  147/3,146/1A, 146/1B,146/3.	Uchagaon	218	218	55- Houses 157- Shopes 01-Office 02-Godown , showroom 02-Temple 01-Orphanage Building  For illegal constructions KMC has given notices to owner of the buildings under Clause-53(1) of Maharashtra Regional and Town Planning Act 1966 and clause 478 under Maharashtra Municipal Corporation Act, 2010. In this Case Hon. Supreme Court had ordered 'Status quo' for both parties dated 03/05/2018
Total			494	494	

  
Junior Engineer

  
Junior Engineer

  
Junior Engineer

  
Dy. City Planner

  
Main Taluqi  
Kasaba Bawadi

  
Main Taluqi  
Uchagaon

  
Caste Officer  
Kasaba Bawadi



ITEM NO.10 REVISED SECTION IX  
COURT NO.9 COURT NO.9 SECTION IX  
S U P R E M E C O U R T O F I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 10001/2018  
(Arising out of impugned final judgment and order dated 22-02-2018 in CRA No. 962/2014 passed by the High Court of Judicature at Bombay)

UCHGAON VILLAGE PANCHAYAT & ORS. Petitioner(s)  
KOLHAPUR MUNICIPAL CORPORATION VERSUS Respondent(s)

(FOR ADMISSION and I.R. and IA No.56700/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.56702/2018-EXEMPTION FROM FILING O.T. and IA No.56703/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH  
SLP(C) No. 10532/2018 (IX)  
(FOR ADMISSION and I.R. and IA No.59203/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.59204/2018-EXEMPTION FROM FILING O.T. and IA No.59202/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 03-05-2018 These matters were called on for hearing today.  
CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.  
Mr. Shivaji M. Jadhav, Adv.  
Mr. Narendra Gandhi, Adv.  
Mr. Sanjeev Narula, Adv.  
Ms. Kaanan Gupta, Adv.  
Mr. Nicholas Choudhury, Adv.  
Mr. A.B. Thorat, Adv.

For Respondent(s)  
M/S. S.M. Jadhav And Company, ACR

Mr. B.H. Marlapalle, Sr. Adv.  
Mr. Vinay Navare, Adv.  
Ms. Gwen Karthika, Adv.  
Ms. Deepalaxmi Matwankar, Adv.  
Dr. Ravindra Chingale, Adv.  
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned Senior counsel appearing for the petitioners.

-2-

Applications seeking exemption from filing certified copy of the impugned judgment and exemption from filing official translation of Annexures are allowed.  
Issue notice.

Learned counsel, who is on caveat, accepts and waives formal notice and to file counter affidavit.

Status-quo has to be maintained by both the parties and so far as respondents - Kolhapur Municipal Corporation/Kolhapur Mahanagar Palika are concerned, they are at liberty to take photographs and conduct Panchnama about the status of the structures as on date.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASST. REGISTRAR

**KOLHAPUR MUNICIPAL CORPORATION  
CITY WATER SUPPLY & DRAINAGE DEPT.  
DATE- 23/08/2019.**

**Annexure**

Status of Actual Status of STPs

Sr. No.	Name of STP	Capacity in MLD	Remark
1	Kasaba Bawada	76	i. Jayanti Nala diverted towards KasabaBawadaSTP (55MLD) and the same is functioning. ii. Line Bazar Nala (5.5 MLD) and Bapat camp Nala (11.5MLD) will be diverted towards KasabaBawadaSTP by end of September, 2019 and by end of October, 2019 respectively.
2	Dudhali	17	It is functioning with full capacity since 1.07.2018.
3	Old Budhwar Nala	0.77	Functioning.
4	CPR	0.46	Functioning
	Total		Total 73.23MLD sewage is treated at present. By October 2019 additional 17 MLD sewage will be treated.

*R* 23/8/19

**Hydraulic Engineer,  
Kolhapur Municipal Corporation**





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**KOLHAPUR MUNICIPAL CORPORATION**  
ENVIRONMENT DEPARTMENT,  
SHIVAJI MARKET 1<sup>ST</sup> FLOOR,  
WEST SIDE, KOLHAPUR  
Phone No. P.B.X Board 2540291 to 2540297  
2546118, 2541082  
Email id- [envyknmc@gmail.com](mailto:envyknmc@gmail.com)

Environment Dep W/S No/ 56 / Dated: 16/08/2019

To

The Regional Officer  
Maharashtra Pollution Control Board,  
E ward, Udhayog Bhavan,  
Near Collector Office,  
Kolhapur

Sub:- Request regarding reducing the cost of remediation / pollution control of wastewater.

- Ref :- 1. The directions of Hon. Joint Director M.P.C.B. Mumbai vide letter NO.M.P.C.B / JD(WPC)/B-1467, dated: 25 -04-2019
2. The letter of Hydraulic Engineer, K.M.C. to your Office dated : 23-07-2019

Respected Sir,

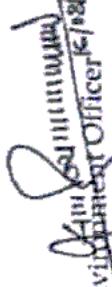
The daily water supply made in Kolhapur city is 120 mld which will generate 96 mld of wastewater. Out of the 96 mld wastewater about 55 mld wastewater is treated at Kasaba Bawada 76 mld capacity S.T.P. and about 17 mld wastewater is treated at Dudhali 17 mld capacity S.T.P.

The wastewater from the Juna Budhavarpath nala & C.P.R. nala is also diverted to the 76 mld S.T.P. recently in the month of June 2019. Along with this latest development the total quantity of wastewater treated is 73.23 mld.

The quantity of wastewater treated as mentioned in the directions given by the Hon. Joint Director, M.P.C.B. Mumbai, dated: 25-04-2019 is 70 mld, which is actually 73.23 mld as mentioned above. The remaining wastewater to be treated is 22.77 mld which will be taken care of by completing the work of pumping stations at Bapat Camp & Lane Bazar nala up to November 2019 & after completion of the diversion of small nalas under the AMKUT scheme of which tender procedure is at final stage.

Scanned by CamScanner

Hence you are requested please to reduce the cost of remediation / pollution control of wastewater at Kolhapur in proportion to the actual quantity of wastewater treated.

  
Environment Officer K/28/15  
Kolhapur Municipal Corporation

copy submitted to -

The Joint Director (WPC), MPC Board, Mumbai.

copy to -

The Sub. Regional Officer, MPC Board, Kolhapur.